

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

RTPE 15/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**The Director General (Investigation  
and Registration) [the DG(I&R)]** .... Complainant

**Versus**

**M/s. Binani Cement Ltd. & Anr.** ... Respondents

Appearances : **Shri R.D. Makheeja, Advocate for the DG (I&R).**

**Shri R. Sudhinder, Advocate for Respondent No. 1.**

**Shri S. Patra, Advocate for Respondents Nos. 5 & 10.**

**Shri Jeevan Prakash, Advocate for Resopndent No. 6.**

**Shri P.B. Agarwala with Dr. V.K. Aggarwal, Advocates for  
Respondent No. 7.**

**Shri Mark D'Souza, Advocate for Resondent No. 8.**

**Shri Aditya Narain, Advocate for Respondent No. 9.**

**Shri U.A. Rana with Ms. Mrinal Elkar, Advocates for  
Respondents Nos. 3, 4, 12 and 13.**

**Shri B.K.V. Subrahmanyam, Advocate for Respondent  
No. 11.**

**Shri Hari Shankar with Shri Vikas Singh Jangra, Advocates  
for Respondent No. 14.**

ORAL ORDER

**12<sup>th</sup> March, 2010**

The prayer for alteration of the name of the respondent No. 8 from 'Zuari Industries Ltd.' to "**Zuari Cement Ltd.**" is allowed. The cause-title be corrected accordingly. The matter shall be listed on **29<sup>th</sup> July, 2010** for consideration.

[Dr. Arijit Pasayat]  
Chairman

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

30(47) UTPE/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**Rishi Bhushan** **.... Complainant**

**Versus**

**Vatika Ltd.** **... Respondent**

Appearances : **The Complainant in person.**

ORAL ORDER

**12<sup>th</sup> March, 2010**

Issue Notice on the application to the respondent.

List the matter on **23<sup>rd</sup> July, 2010.**

[Dr. Arijit Pasayat]  
Chairman

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

30(30)UTPE/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**Nitin Sabharwal**

**.... Complainant**

**Versus**

**The Chief Operating Officer,  
T.V., 18 Home Shopping Network Ltd.**

**... Respondent**

Appearances :     **None for the Parties.**

ORAL ORDER

**12<sup>th</sup> March, 2010**

None appears on behalf of the complainant. The petition is dismissed for non-prosecution.

[Dr. Arijit Pasayat]  
Chairman

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

RTPE 6/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**Suresh Agencies** **.... Complainant**

**Versus**

**Novartis India Ltd. & Ors.** **... Respondents**

Appearances : **Shri U.N. Shukla, Advocate for the Complainant.**

**Shri K.K. Bhatt, Advocate for Respondent No. 1.**

ORAL ORDER  
**12<sup>th</sup> March, 2010**

It is stated by the learned counsel for respondent No. 1 that efforts are on for an out of court settlement.

List the matter on **23<sup>rd</sup> July, 2010.**

[Dr. Arijit Pasayat]  
Chairman

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

I.A. No. 68/2005  
RTPE 33/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**STIC Travels Pvt.Ltd.**

**.... Complainant**

**Versus**

**Virgin Atlantic Airways Ltd.**

**... Respondent**

Appearances :     **Shri A.P. Singh, Advocate for the Complainant**  
                                  **None for the Respondent.**

ORAL ORDER  
**12<sup>th</sup> March, 2010**

Issue Notice of Enquiry to the respondent.

List the matter on **28<sup>th</sup> July, 2010.**

[Dr. Arijit Pasayat]  
Chairman

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

UTPE 75/2006

C.A. 71/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**Amir Z. Singh Pasrich**

**.... Complainant/Applicant**

**Versus**

**Bharti Airtel Ltd.**

**... Respondent**

Appearances :     **None for the Parties.**

ORAL ORDER  
**12<sup>th</sup> March, 2010**

None appears for the complainant/applicant. Both the petitions are dismissed for non-prosecution.

[Dr. Arijit Pasayat]  
Chairman

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

UTPE 76/2006

C.A. 76/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**Emerging Financial Services Pvt. Ltd. .... Complainant/Applicant**

**Versus**

**M/s. Suneja Towers Pvt. Ltd. ... Respondent**

Appearances : **None for the Complainant/Applicant.**

**Shri Aditya Narain, Advocate for the Respondent.**

ORAL ORDER

**12<sup>th</sup> March, 2010**

None appears for the complainant/applicant. However, the counsel for the respondent is present. Both the petitions are dismissed for non-prosecution.

[Dr. Arijit Pasayat]  
Chairman

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

UTPE 80/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**The Director General (Investigation  
and Registration) [the DG (I&R)]**

**... Complainant**

**Versus**

**M/s. Pioneer Friction Ltd.,  
Kolkata & Ors.**

**... Respondents**

Appearances :     **Shri C. Shanmugam, ADG for the DG.**

ORAL ORDER

**12<sup>th</sup> March, 2010**

We have perused the Report of the DG (I&R). The DG (I&R) has found that no case is made out for interference in the matter. Notice was given to the informant but there is no response on his behalf. The petition is accordingly dismissed.

[Dr. Arijit Pasayat]  
Chairman

[Pravin Tripathi]  
Member



COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

C.A. 131/1998

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**Deep Colour Lab** .... Applicant

**Versus**

**Konica Corporation & Others** ... Respondent

Appearances : **Shri Jeevan Prakash, Advocate for the Applicant.**

**None for the Respondent.**

ORAL ORDER

**12<sup>th</sup> March, 2010**

The matter shall be listed on **23<sup>rd</sup> July, 2010.**

[Dr. Arijit Pasayat]  
Chairman

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

UTPE 49/2000

C.A. 283/2000

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**Vimal Devi Walia**

**.... Complainant**

**Versus**

**DLF Universal Ltd.**

**... Respondent**

Appearances :     **Shri J.S. Ahluwalia, Advocate for the Complainant.**

**Shri Ravinder Narain with Shri Subrat Deb and  
                              Ms. Rajeshwari Shukla, Advocates for the Respondent.**

ORAL ORDER

**12<sup>th</sup> March, 2010**

                              Heard the learned counsel for the parties. List this matter on  
**29<sup>th</sup> July, 2010** for further hearing.

[Dr. Arijit Pasayat]  
Chairman

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

C.A. 85/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**Madhu Arora** .... Applicant

**Versus**

**DLF Universal Ltd.** ... Respondent

Appearances : **Shri R.G. Srivastava, Advocate for the Applicant.**

**Ms. Malini Sud, Advocate for the Respondent.**

ORAL ORDER

**12<sup>th</sup> March, 2010**

An application has been filed on behalf of the respondent. Learned counsel for the applicant wants to file his response thereto. Let it be done within four weeks.

List the matter on **23<sup>rd</sup> July, 2010**. If any rejoinder is to be filed, the same shall be filed before that date.

[Dr. Arijit Pasayat]  
Chairman

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

UTPE 90/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**The Director General (Investigation  
and Registration) [the DG (I&R)]**

**... Complainant**

**Versus**

**Spicejet Ltd.**

**... Respondent**

Appearances :     **Shri C. Shanmugam, ADG for the DG (I&R) .**

ORAL ORDER

**12<sup>th</sup> March, 2010**

At the request for adjournment made on behalf of the learned  
counsel for the DG (I&R), list this matter on **29<sup>th</sup> July, 2010.**

[Dr. Arijit Pasayat]  
Chairman

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

C.A. 123/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**Usha Housing Co. Ltd.**

**.... Applicant**

**Versus**

**City Industrial Development  
Corporation (CIDCO)**

**... Respondent**

Appearances :     **Shri Surinder Goel, Advocate for the Applicant.**

**Shri Atul S. Bhasme with Shri Brajesh Pandey,  
Advocates for the Respondent.**

ORAL ORDER

**12<sup>th</sup> March, 2010**

At the request of the learned counsel for the respondent, the matter  
is adjourned to **29<sup>th</sup> July, 2010.**

[Dr. Arijit Pasayat]  
Chairman

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

C.A. 105/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**Satinder Bakshi**

**.... Applicant**

**Versus**

**Resort Condominiums India (P) Ltd.**

**... Respondent**

Appearances :     **None for the Parties.**

ORAL ORDER

**12<sup>th</sup> March, 2010**

None appears for the applicant. The affidavit of R.W. has not been filed. The compensation application is dismissed for non-prosecution.

[Dr. Arijit Pasayat]  
Chairman

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

C.A. 108/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**Info Electronics System (I) Ltd. .... Applicant**

**Versus**

**Sutron Corporation ... Respondent**

Appearances : **Dr. Harsh Pathak, Advocate for the Applicant.**

**Shri Sumant Dey with Shri Naushad Alam, Advocates  
for the Respondent.**

ORAL ORDER  
**12<sup>th</sup> March, 2010**

It is stated that the witness who was to be cross-examined is ailing  
and, therefore, he is not able to appear today.

The matter is adjourned to **29<sup>th</sup> July, 2010.**

[Dr. Arijit Pasayat]  
Chairman

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

C.A. 113/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**Aditya Narain Upadhyay** .... Applicant

**Versus**

**Watthour Systems & Anr.** ... Respondents

Appearances : **Shri Pradeep Kr. Kaushik, Advocate for the Applicant.**

**None for the Respondents.**

ORAL ORDER

**12<sup>th</sup> March, 2010**

None appears for the respondent. Shri Aditya Narayan Upadhyay, the applicant, is present. His evidence has been recorded. Since there is no response on behalf of the respondents, evidence of A.W. is closed.

The affidavit of evidence and documents, if any, shall be filed by the respondent within a month.

List the matter on **3<sup>rd</sup> May, 2010 at 2:00 P.M.** for admission/denial of the respondents' documents and on **22<sup>nd</sup> July, 2010** for respondents' evidence.

[Dr. Arijit Pasayat]  
Chairman

[Pravin Tripathi]  
Member



COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

C.A. 116/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**Apoorne Agencies** .... Applicant

**Versus**

**Food Corporation of India** ... Respondent

Appearances : **Shri P. Sureshan, Advocate for the Applicant.**

**Shri Manish Sharma with Shri Vishal Malhotra,  
Advocates for Respondent No. 2.**

ORAL ORDER

**12<sup>th</sup> March, 2010**

The applicant's witness is not present. A prayer for adjournment is made on behalf of the applicant.

List the matter on **20<sup>th</sup> July, 2010.**

[Dr. Arijit Pasayat]  
Chairman

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

C.A. 118/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**Tanmay Agro Tech (P) Ltd. .... Applicant**

**Versus**

**Delhi Development Authority ... Respondent**

Appearances : **None for the Applicant.**

**Shri M.K. Singh, Advocate for the Respondent.**

ORAL ORDER  
**12<sup>th</sup> March, 2010**

None appears for the applicant. However, the counsel for the respondent is present. The petition is dismissed for non-prosecution.

[Dr. Arijit Pasayat]  
Chairman

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

C.A. 119/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**R.A. Siddiqui**

**.... Applicant**

**Versus**

**The Chairman/Executive Officer,  
Nagar Palika Parishad,  
Loni District, Ghaziabad**

**... Respondent**

Appearances : **Shri B.S. Sharma, Advocate for the Applicant.**

**Shri Sandeep Malik, Advocate for the Respondent.**

ORAL ORDER

**12<sup>th</sup> March, 2010**

Heard the learned counsel for the parties. The controversy lies within a very narrow compass. As stated by the respondent, it is willing to refund the original amount which was paid on 30.08.2000 by the applicant. The amount is Rs. 61,000/-. Considering the passage of time, we dispose of the petition with a direction that a consolidated sum of Rs. 1,00,000/- (Rupees One Lakh Only) be paid by the respondent by cheque in the name of the legal representative(s) of the applicant who is stated to have died in the meantime, within a period of two months. While fixing the amount, we have taken note of the bank rate of interest and other relevant factors. Learned counsel for the original applicant shall give the name of the LRs already on record.

The compensation application is disposed of accordingly.

[Dr. Arijit Pasayat]  
Chairman

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

C.A. 121/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**Vicnivaas Agencies** **.... Complainant**

**Versus**

**M.M.T.C. Ltd.** **... Respondent**

Appearances : **Shri P. Sureshan, Advocate for the Complainant.**

**Shri Manish Sharma with Shri Vishal Malhotra,  
Advocates for the Respondent.**

ORAL ORDER

**12<sup>th</sup> March, 2010**

At the request of the learned counsel for the complainant, list the  
matter on **20<sup>th</sup> July, 2010.**

[Dr. Arijit Pasayat]  
Chairman

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

UTPE 74/2006

C.A. 47/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**Mr. Shalabh Khanna**

**.... Complainant/Applicant**

**Versus**

**Citi Bank Card Centre & Ors.**

**... Respondents**

Appearances : **None for the Complainant/Applicant.**

**Shri Neeraj Sharma with Ms. Roopali Singh and  
Ms. Archana, Advocates for the Respondents.**

ORAL ORDER

**12<sup>th</sup> March, 2010**

None appears for the complainant/applicant. However, the counsel for the respondents is present. The petitions are dismissed for non-prosecution.

[Dr. Arijit Pasayat]  
Chairman

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

UTPE 87/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**The Director General (Investigation  
and Registration) [the DG (I&R)]** ... Complainant

**Versus**

**M/s. National Aviation Company of  
India Ltd. & Ors.** ... Respondents

Appearances : **Shri R.D. Makheeja, Advocate for the DG (I&R).**

**Shri Raghavendra Kr. Dwivedi, Advocate for  
Respondents Nos. 1 and 6.**

**Ms. Jasmeet Kaur, Advocate for Respondent No. 3.**

**Ms. Manika Tripathy, Advocate for Respondent No. 4.**

ORAL ORDER  
**12<sup>th</sup> March, 2010**

Affidavit of evidence of the respondent shall be filed within six weeks.

The matter shall be listed for admission/denial of the respondent's documents on **20<sup>th</sup> May, 2010 at 2:00 P.M.** and thereafter the matter shall be listed on **29<sup>th</sup> July, 2010** for respondent's evidence.

[Dr. Arijit Pasayat]  
Chairman

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

UTPE 78/2006

C.A. 01/2009

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**The Director General (Investigation  
and Registration) [the DG (I&R)]**

**.... Complainant**

**Versus**

**M/s. Kanakia Construction Pvt. Ltd.**

**... Respondent**

Appearances :     **Shri C. Shanmugam, ADG for the DG (I&R).**

**The Informant/Applicant in person.**

**Shri Rishi Agarwala with Shri Vivek Yadav and  
Shri Hemang S. Raythattha, Advocates for the  
Respondent.**

ORAL ORDER

**12<sup>th</sup> March, 2010**

Cross-examination of A.W. 1 has come to an end.

Heard the applicant/informant, Wg. Cdr. (Retd.) Anil Goyal,  
representative of the DG(I&R) and the learned counsel for the respondent.

Order is reserved.

Written synopsis, if any, shall be filed within ten days.

[Dr. Arijit Pasayat]  
Chairman

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

UTPE 78/2006

C.A. 01/2009

**12<sup>th</sup> March, 2010**

Statement of Wg. Cdr. (Retd.) Anil Goyal, S/o Shri H.C. Goyal,  
R/o 710, Maitri Apartments, Plot No. - 17, Sector - 10,  
Dwarka, New Delhi - 110 075.

ON OATH :

I have seen the affidavit dated 29<sup>th</sup> April, 2009 signed and sworn by me. The affidavit is exhibited as A.W. 1.

Cross-examination by Shri Rishi Agarwala, Advocate for the Respondent :

I retired on 15.06.2007. I was in the Directorate of Space in Air Headquarters. My parents live in Mumbai. They have a small residential accommodation of their own in Mumbai. I met the respondent on 05.11.2005 in relation to purchasing of flat. I went to the office of the respondent for the said purpose at their site office. The cheque which I deposited was dated 04.11.2005. Since I had gone through a property dealer, I carried the cheque as per his instructions. Mr. Vijay of Satyam Properties was the property dealer. I met the property dealer approximately a week before I went to the site office of the respondent. I was handed over certain brochures at the site by the officials of the respondent. I have produced those brochures. The witness volunteers to say that he had given confirmation in the form of a Booking Memo on 05.11.2005 on which date he was verbally informed about the rate for car parking below the flat i.e. stilt parking.



I never agreed for an open car park. Since the flat was on the 6<sup>th</sup> Floor, the agreed sale amount was Rs.40,90,975/-. Though originally, there was a stipulation for payment of 34 instalments, at my request, it was subsequently reduced and Mr. Vishal, who was competent to do so, had agreed to my request for reduction of instalments. In my letter dated 23.11.2005, this aspect was clearly highlighted. I can place on record the schedule of payment attached to the allotment letter if the time is granted. (The witness shall file the same within a period of four weeks). The booking memo and allotment letter dated 19.11.2005 set out the terms of allotment. I do not remember presently as to which of the aforesaid documents, the schedule of payment is attached. As per my knowledge, in the 'A' Wing, 84 flats were being constructed. I had paid a total sum of Rs. 23 Lacs and odd on different dates. Since I had moved the Monopolies and Restrictive Trade Practices Commission (in short 'the Commission'), on the basis of the order passed by the Commission, I was offered an alternative flat and in terms of the orders passed, I had deposited various amounts on different dates.

Cross-examination concluded.

R.O.A.C.

12<sup>th</sup> March, 2010

[Dr. Arijit Pasayat]  
Chairman

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

RTPE 07/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**The Director General (Investigation  
and Registration) [the DG (I&R)]**

**... Complainant**

**Versus**

**M/s. Liberty Shoes Ltd.**

**... Respondent**

Appearances :     **Shri C. Shanmugam, ADG for the DG (I&R).**

**Dr. V.K. Aggarwal, Advocate for the Respondent.**

ORAL ORDER

**12<sup>th</sup> March, 2010**

The respondent's witness, Shri Ashok Bhatia is present. It is submitted by the learned counsel for the respondent, Dr. Aggarwal, that he has filed an additional affidavit in the matter. Let the same be taken on record.

List the matter on **23<sup>rd</sup> July, 2010**

[Dr. Arijit Pasayat]  
Chairman

[Pravin Tripathi]  
Member

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

UTPE 64/2008  
UTPE 190/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

**Virender Swaroop Sharma** .... Complainant in UTPE 64/2008

**N.K. Gupta** .... Complainant in UTPE 190/2007

**Versus**

**Indian Railways Welfare Organisation** ... Respondent

Appearances :    **The Complainant in person in UTPE 64/2008.**

ORAL ORDER  
**12<sup>th</sup> March, 2010**

The matters are not on Board today. However, upon mentioning, these matters are taken up and directed to be listed on **23<sup>rd</sup> April, 2010** along with other similar matters i.e. UTPE 118/2008 and UTPE 119/2008.

[Dr. Arijit Pasayat]  
Chairman

[Pravin Tripathi]  
Member

The ticket details are as follows:  
AI 102 17 Mar 2010 IAD Washington- Delhi  
Rahul Sarin  
eticket no 0989739196563  
Galileo Reservation No SOGP7A  
Air India Confirmation No HKSW9

The above details should suffice.  
Thanks.  
Brgds.  
Rahul Sarin.

Annexure-III

PROFORMA FOR APPLICATION FOR THE POSTS IN THE COMPETITION  
COMMISSION OF INDIA (CCI) ON DEPUTATION BASIS.

Post applied for: \_\_\_\_\_

Grade of Pay & Pay Band : \_\_\_\_\_

1. (a) Name (in block letters):

(b) Service to which you belong

(c) Office Address (with Tele No.) :

(d) Residential Address (with Tele No.) :

(e) Sex (Male/Female) :

2. Date of Birth :

3. Date of Retirement.:

4. Present Pay, (Grade Pay & Pay Band) :

5. Educational Qualifications (Graduation onward):

Exams

passed

University/

Instt. /Board

Year of

Passing

Duration of

Course

Subjects Percentage

of Marks

6. Details of employment in chronological order (If needed, enclose a separate sheet duly authenticated by your signature in the format below):

Office/Instt/Org. Post

Held

Period

Nature of

Appointment

(Regular/Adhoc/

Deputation

Scale of Pay

and Basic

Pay / Pay

Band &

Grade Pay

Nature of

Duties

From

To

7. Details of experience in chronological order, if any, of handling investigation/prosecution work under Economic Laws (Mention the name of the Economic Laws & specify number of years of such experience):

8. Nature of present employment i.e. Ad-hoc /Temporary / Permanent:

9. In case the present employment is held on deputation, please state

(a) the date of initial appointment

(b) period of appointment on deputation with address

(c) Name of the parent office/organization with address to which you belong.

Passport size

photograph

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10. Details of training undergone, if any:

11. Details of proficiency in computer:

12. Whether belongs to SC/ST/OBC:

13. Any other information, which you want to furnish:

14. Please state briefly how you find yourself best suitable for the post applied for.

Date: (Signature of the Applicant)

Place:

**Recommendation of the Competent Authority**

i) Service particulars given by the applicant are verified w.r.t. service records and found to be correct. Photocopies of the CRs for preceding 5 years are enclosed.

ii) The Officer is clear from vigilance angle.

iii) If the Officer is selected for appointment on deputation in the Competition Commission of India, he/she will be relieved within 15 days of receiving the intimation in this Ministry/Department/Organisation.

(Signature of the Competent Authority  
with office seal)

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

UTPE 54/2008

**In the matter of :**

**The Director General (Investigation  
and Registration) [the DG (I&R)]**

**... Complainant**

**Versus**

**H.D.F.C. Bank**

**... Respondent**

Appearances :     **Shri C. Shanmugam, ADG for the DG.**

**Dated : 12<sup>th</sup> March, 2010**

Record is not complete. The office is requested to complete the record and place the matter before the Bench on **3<sup>rd</sup> May, 2010**.

[COURT MASTER]

COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

RTPE 77/2004

**In the matter of :**

**Pooja Chandok**

**.... Complainant**

**Versus**

**Sri Ram Housing Finance and  
Investment of India Ltd. & Ors.**

**... Respondents**

Appearances :     **None for the Parties.**

**Dated : 5<sup>th</sup> March, 2010**

Record is not complete. The office is requested to complete the record and place the matter before the Bench on **11<sup>th</sup> March, 2010.**

[COURT MASTER]



COMPETITION APPELLATE TRIBUNAL  
NEW DELHI

UTPE 32/2006

**In the matter of :**

**The Director General (Investigation  
and Registration) [the DG (I&R)]**

**... Complainant**

**Versus**

**Gujrat Ambuja Cement Ltd.**

**... Respondent**

Appearances :     **Shri C. Shanmugam, ADG for the DG.**

**Dated : 5<sup>th</sup> March, 2010**

Record is not complete. The office is requested to complete the record and place the matter before the Bench on \_\_\_\_\_.

[COURT MASTER]

